


NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : IND/1576/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : MILESTONE REAL ESTATE FUND  
NAME OF THE RESPONDENT(S) : LANDMARK HOUSING PROJECTS INDIA PVT LTD  
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

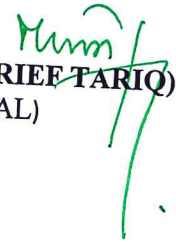
S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE  
REPRESENTATION BY WHOM

M/S. NATHAN AND ASSOCIATES DO KAVITHANATHAN   
for Respondent.

Mr. DIKSHIT MEHTA   
Surana & Surana for Petitioner. D n ruber

**ORDER**

Counsel representing both the parties present. Both the counsel submitted that the matter is likely to be settled. Counsel for respondent undertakes to file an affidavit to this effect. Put up on 13.06.2017 at 02.30 P.M.

  
(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))

  
(K. ANANTHA PADMANABHA SWAMY)  
(MEMBER (JUDICIAL))